

**MR. SPEAKER:** The House stands adjourned for lunch to re-assemble at 3 P.M.

14.03 hrs.

*The Lok Sabha then adjourned for lunch till Fifteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at six minutes past Fifteen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair]

CENTRAL AGRICULTURAL  
UNIVERSITY BILL\*

[English]

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND CO-OPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAYANTILAL VIRCHANDBHAI SHAH):** Sir, I beg to move for leave to introduce a Bill to provide for the establishment and incorporation of a University, for the North-Eastern region, for the development of agriculture and for the furtherance of the advancement of learning and prosecution of research in agriculture and allied sciences in that region.

**MR. DEPUTY SPEAKER:** The question is:

"That leave be granted to introduce a Bill to provide for the establishment and incorporation of a University, for the North-Eastern region, for the development of agriculture and for the furtherance of the advancement of learning and prosecution of research in agriculture and allied sciences in that region."

*The motion was adopted.*

**SHRI JAYANTILAL VIRCHANDBHAI SHAH:** Sir, I introduce the Bill.

\* Published in Gazette of India, Extraordinary, Part II, Section 2 dated 11-1-1991.

[English]

**MR. DEPUTY SPEAKER:** We shall now take up Matters under Rule 377.

**THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY):** Sir, I have to go to Rajya Sabha. I request you to take up item no. 15 on the Agenda. It will take only two or three minutes.

**MR. DEPUTY SPEAKER:** Okay.

15.08 hrs.

JOINT COMMITTEE ON REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

Nomination of Members of Lok Sabha to the Committee

[English]

**THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY):** I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, made in the motion adopted by Rajya Sabha at its sitting held on the 7th January, 1991 and communicated to this House on the 9th January, 1991 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri L. K. Advani
- (2) Shri Amal Datta
- (3) Shrimati Vyjayantimala Bali
- (4) Shri Chitta Basu
- (5) Shri Yusuf Beg

- (6) Shri Girdhari Lal Bhargava
- (7) Ch. Jagdeep Dhankhar
- (8) Shri Indrajit Gupta
- (9) Shri Kadambur M. R. Janardhanan
- (10) Shri Srikanta Jena
- (11) Prof. Meijinlung Kamson
- (12) Shri Lokendra Singh
- (13) Shri Peter G. Marbaniang
- (14) Shri Raj Mangal Mishra
- (15) Shri Nitish Kumar
- (16) Dr. Debi Prosad Pal
- (17) Shri Rameshwar Patidar
- (18) Shri Shankararao Patil
- (19) Shri R. N. Rakesh
- (20) Shri Ram Sagar (Bara Banki)
- (21) Prof. N. G. Ranga
- (22) Shri Dharmanna Mondayya Sadul
- (23) Shri Ibrahim Sulaiman Sait
- (24) Shri Anil Shastri
- (25) Shri B. P. Singam
- (26) Shri Surajbhanu Solanki
- (27) Shri Brij Bhushan Tiwari
- (28) Shri K. P. Unnikrishnan
- (29) Shri Srikantha Datta Narasimha Raja Wadiyar
- (30) Shri Janardan Yadav."

SHRI A. K. ROY (Dhanbad): Sir, I have got a point of order on this. I do not want to question how the names are selected for the Joint Committee. But I would like to submit that it is a question of electoral reforms where the opinion of all the Parties, whether big or small, should be accommodated. At least one representative from all the Parties which are recognised in this House

should be in that Committee. This is my submission. This whole thing can be reconsidered on that line.

MR. DEPUTY SPEAKER: Is the Minister interested in responding?

SHRI SUBRAMANIAM SWAMY: As you know, these matters are not decided by the Minister. The Parliamentary Affairs' Minister in consultation with the Leader of the Opposition makes the decision on the size of the Committee and after that the composition is decided on the strength of the parties. If an individual is there, he becomes a decimal point in the quota formation. We will try as best as possible to accommodate all the parties in various committees. But regarding this particular item the list has been formally prepared after adopting the due processes.

SHRI A. K. ROY: The quota system is not good everywhere. So here there are some 17 parties.

MR. DEPUTY SPEAKER: You have made the point and he has responded. Now you can speak to him afterwards. But there is no point of order as such. There is no procedure violated in presenting this motion.

SHRI A. K. ROY: You want to go in for electoral reforms where you have to accommodate the opinion of all the political parties. For that you are presenting before the House a panel and that panel excludes the names of most of the smaller parties.

MR. DEPUTY SPEAKER: That may be a point but that is not a point of order.

SHRI A. K. ROY: It is a point to prevent future disorder.

SHRI SUBRAMANIAM SWAMY: We will take this point for future consideration.

MR. DEPUTY SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951, made in the motion adopted by Rajya Sabha at its sitting held on the 7th January, 1991 and communicated to this House on the 9th January, 1991 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee namely:—

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- (12) Shri Lokendra Singh
- (13) Shri Peter G. Marbaniang
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- (15) Shri Nitish Kumar
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- (25) Shri B. P. Singam
- (26) Shri Surajbhanu Solanki
- (27) Shri Brij Bhushan Tiwari
- (28) Shri K. P. Unnikrishnan
- (29) Shri Srikantha Datta Narasimha Raja Wadiyar
- (30) Shri Janardan Yadav."

*The motion was adopted.*

15.13 hrs.

#### MATTERS UNDER RULE 377

- (i) **Need to take steps to check increase in accidents on National Highways.**

[English]

SHRI C. P. MUDALA GIRI-YAPPA (Chitradurga): Despite a comprehensive Motor Vehicles Act, there is a steep increase in the number of accidents on the Highways of the country. Hundreds of precious lives and property worth several lakhs of rupees are lost every month. The statistics of Highway accidents for the last ten years reveal that there is an abnormal increase in the number of accidents. This trend is required to be checked immediately.

Several reasons have been attributed for the fatal accidents including:

1. Low salary to the drivers;